

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 172 OF 2015 & IA NO. 283 OF 2015

&

**APPEAL NO. 227 OF 2015 &
IA NO. 373 OF 2015 & IA No. 18 of 2017**

Dated: 13th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

APPEAL NO. 172 OF 2015 & IA NO. 283 OF 2015

Bharat Petroleum Corporation Ltd.Appellant(s)

Vs.

Sabarmati Gas Ltd. & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Rajat Navet
Ms. Sanya Talwar

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava for R.1
Mr. Sumit Kishore for R.2

APPEAL NO. 227 OF 2015 & IA NO. 373 OF 2015 & IA No. 18 of 2017

In the matter of :

Gail India Ltd. Appellant(s)

Vs.

Sabarmati Gas Ltd. & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Sandeep Mahapatra

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava for R.1
Mr. Sumit Kishore for R.2

ORDER

I.A. No. 18 of 2017 in
APPEAL NO. 227 OF 2015

(Appl. for condonation of delay in filing rejoinder)

The delay in filing rejoinder is condoned and rejoinder is taken on record.

Application is disposed of.

APPEAL NO. 172 & 227 OF 2015

As agreed by learned counsel for the parties, list these matters for hearing on **03.03.2017.**

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/vg